

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 1753
TO BE ANSWERED ON- 01/08/2024

INCLUSION OF FISHERMEN UNDER SCHEDULED TRIBE LIST

1753 SHRI VE VAITHILINGAM

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is aware of the fact that the issue of inclusion of fishermen under the Scheduled Tribe List is pending for a long time and if so, the details thereof; and
- (b) whether the Government would soon take a decision to include fishermen under the Scheduled Tribe list and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a) and (b): The Government of India on 15.6.1999 (further as amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All actions on the proposals are taken as per these approved modalities. The recommendation of the concerned State Government/UT administration is a pre- requisite to process any case further, as per approved modalities.

No proposal received from any State/UT Administration for inclusion of fishermen in the Scheduled Tribe list is pending in the Ministry of Tribal Affairs.
